

Sixteenth Loksabha

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Title: Election of two Members from Lok Sabha to Tea Board.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF CIVIL AVIATION  
(SHRI SURESH PRABHU): I beg to move the following:-

“That in pursuance of clause (f) of sub-section (3) of the section (4) of the Tea Act, 1953 read with rules 4(1)(b) and 5(1) of the Tea Rules 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder.”

HON. SPEAKER: The question is:

“That in pursuance of clause (f) of sub-section (3) of the section (4) of the Tea Act, 1953 read with rules 4(1)(b) and 5(1) of the Tea Rules 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder.”

*The motion was adopted.*